

(2018) 02 RAJ CK 0058
In the Rajasthan High Court
Case No : 1649 of 2016

Satyaprakash S/o late Laxmi Narayan	APPELLANT
Vs	
Smt. Rekha W/o Satya Prakash D/o Devi Prasad Tiwari	RESPONDENT

Date of Decision : 05-02-2018

Acts Referred:

Hindu Marriage Act, 1955, Section 13(b)
- Divorce

Citation : (2018) 02 RAJ CK 0058

Hon'ble Judges : Gopal Krishan Vyas, Manoj Kumar Garg

Bench : Division Bench

Advocate : S.K. Verma, Vikram Sharma, Sajjan Singh.

Judgement

1. In pursuance to order passed by this Court on 10.08.2017, the matter was referred to mediation while directing the parties to appear before the Mediator on 11.09.2017. The learned Mediator was directed to conduct conciliation proceedings and its submit report before this Court.

2. It is reported that the dispute between the couple has been amicably settled before the learned Mediator on 19.09.2017 in the following terms: -

Both the parties along with their counsell present for mediation.

After negotiation both the parties agreed for amicable settlement.

The appellant husband shall pay an amount of rupees 7,00,000/- to the respondent wife for the permanent alimony (Sic!

Alimony).

Both the parties shall file joint petition under Section 13 (B) HMA at Jaipur Family Court.. Both the parties shall withdraw

all the litigation pending on various counts.

With the above compromise the file is referred back to the Hon'ble Court for the further proceedings..

3. Accordingly and in view of above, the instant misc. appeal is hereby disposed of in the same terms. The parties are hereby directed to appear in

the first instance on 15.04.2018 before the learned Family Court, Jaipur and they may file application u/s 13 (B) of Hindu Marriage Act, 1955,

which the learned Judge, Family Court, Jaipur, may decide in accordance with law and in view of compromise arrived at between the parties.